

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 917 OF 2017 & 916 OF 2017 IN
DFR NO. 2835 OF 2017

Dated : 07th November, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N.K. Patil, Judicial Member

In the matter of:

Punjab State Power Corporation Limited **Appellant(s)**
Vs.
Punjab State Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Counsel for the Respondent(s) :

ORDER
(IA No. 917 of 2017 – delay in re-filing)

There is 45 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

ORDER
(IA No. 916 of 2017 – delay in filling)

Issue notice to the Respondent returnable on 20.11.2017. Dasti, in addition, is permitted.

List the matter on **20.11.2017.**

(Justice N.K. Patil)
Judicial Member

mk/vt

(I. J. Kapoor)
Technical Member